

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK NO.2, R.K.PURAM, NEW DELHI-110066
EXCISE APPEAL BRANCH

Appeal No. : E/3346/2010-EX[DB]

Dated: 13/09/2012

Assistant Registrar
C.E.S.T.A.T. New Delhi
To,

PRASHANT GLASS WORKS (P)
LTD.,
MOTIWALA INDUSTRIAL ESTATE,
BHULLANPUR, VARANASI.

PRASHANT GLASS WORKS (P)
LTD.,

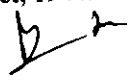
(Appellant)

VS

(Respondent)

C.C.E Allahabad

I am directed to transmit herewith a certified copy of Final Order No. A/1151/2012-EX[DB] dated 10/09/2012 passed by the Tribunal under section 35-C(1) of the Central Excise and Salt Act, 1944.


Assistant Registrar
EXCISE Appeal Branch

Copy To,

1. Respondent

C.C.E Allahabad
38, M.G. Marg, civil Lines, Allahabad

2. Advocate(s) / Consultant(s):

UTTARA BABBAR, ADVOCATE
112, C.K. DAFTARI CHAMBERS,
TILAK LANE SUPREME COURT,
NEW DELHI-110001

3. C.D.R

4. Bar Association, CESTAT, New Delhi

5. Director Publications, Customs, Excise. I.P. Estate, New Delhi

6. M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, Opp. ICICI Bank of Defence Colony, New Delhi-3

7. Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

8. Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

9. Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15

10. LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

11. TaxIndiaOnline.com Pvt. Ltd., Unit No. 1, 2nd Floor, Vasant Arcade, Nelson Mandela Road, Vasant Kunj, New Delhi - 110070

12. Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Ameer Pet, Hyderabad - 500038

13. Office Copy

14. Gaurd File


Assistant Registrar
EXCISE Appeal Branch

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R. K. Puram, New Delhi.
Court No. 1

Date of hearing/decision: 10.09.2012

Excise Appeal No. 3346 of 2010

M/s Prashant Glass Works (P) Ltd. Appellants

Vs.

CCE, Allahabad Respondent

None for the appellant.

Present Sh. R.K. Verma, AR for the respondent.

FINAL ORDER No. A/1151/2012 - Et (B.M)

As per the report of the Deputy Registry the appellant has not complied with the stay order of pre-deposit.

2. Since the appellant has failed to comply with the pre-deposit and no one has appeared on behalf of the appellant to explain the reason of compliance or to seek extension of time. We are constraint to dismiss the appeal on account of non-compliance of the pre-deposit under the provision of Section 35F of the Central Excise Act, 1944.

(Justice Ajit Bharihoke)
President

(Rakesh Kumar)
Member (Technical)

Pant